Press Note

Revision in provisions relating to Blended Edible Vegetable oils and Vanaspati

FSSAI has notified Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulation, 2017 with respect to 'Removal of Boudouin Test and Halphen test requirement for Blended edible Vegetable Oil and Revision of special provisions relating to sale of vegetable oil and fat' for inviting comments and suggestions from the stakeholders within a period of 30 days.

Through this regulation, FSSAI has paved a way for the FBOs to prepare Vanaspati, Interesterified vegetable oil/fat, Bakery shortening, Bakery and Industrial Margarine, Table Margarine and Fat spreads from any of the edible vegetable oils whose standards are prescribed under FSSR or any other edible vegetable oil with prior approval of the Food Authority. This revised regulation thus does not restrict the preparation of vanspati for the list earlier specified.

Furthermore, two provisions relating to Halphen's Test and Baudouin Test are removed as there are other more suitable tests which can be used for testing blending of edible oils. In addition, adulteration of Blended Edible Vegetable Oil will be addressed once the notification of Fatty acid profile of different Vegetable Oils gets notified.

These draft standards shall be reviewed based on the comments received for stakeholders and revised, if necessary. The revised standards will be notified for implementation within a period of six months.



असाधारण

EXTRAORDINARY

भाग III—खण्ड 4

PART III—Section 4

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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NEW DELHI, THURSDAY, FEBRUARY 8, 2018/MAGHA 19, 1939

स्वास्थ्य और परिवार कल्याण मंत्रालय (भारतीय खाद्य सुरक्षा और मानक प्राधिकरण) अधिसूचना

नई दिल्ली, 7 फरवरी, 2018

एफ. सं. मानक/ओएवंएफ/अधिसूचना(8)/एफएसएसएआई-2017.—कितपय विनियमों में आगे संशोधन हेतु खाद्य सुरक्षा और मानक (विक्रय पर प्रतिषेध और निर्बंधन)विनियम, 2011, जिसमें भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, केंद्रीय सरकार की पूर्व अनुमोदन के साथ निम्न प्रारूप बनाने का प्रस्ताव करता है, खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) की धारा 92 के अधीन अपनी शक्तियों का प्रयोग करते हुए, अधिनियम की उप-धारा (1) के माध्यम से अपेक्षितानुसार, एतद्द्वारा प्रभावित होने वाले संभावित सभी व्यक्तियों को जानकारी और सूचना देते हैं कि कथित प्रारूप विनियम पर इस अधिसूचना जो सरकारी राजपत्र में प्रकाशित की जाएंगी, की प्रतियां जनता को उपलब्ध कराए जाने की तिथि से तीस दिन की अवधि समाप्त होने के पश्चात, विचार किया जाएगा।

आपत्ति अथवा सुझाव, यदि कोई हों, मुख्य कार्यपालक अधिकारी, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, खाद्य एवं औषध प्रशासन, एफडीए भवन, कोटला रोड, नई दिल्ली-110002 को अथवा ईमेल द्वारा <u>regulation@fssai.gov.in</u> पर भेजी जा सकती हैं;

आपत्ति और सुझाव, जो किसी भी व्यक्ति से उक्त प्रारूप विनियमों के संबंध में प्राप्त किए जाएंगे, उपरोक्त निर्धारित अवधि की समाप्ति से पहले, खाद्य प्राधिकरण द्वारा उन पर विचार किया जाएगा।

प्रारुप विनियम

- 1. **संक्षिप्त नाम एवं प्रारंभ**.—(1) इन विनियमों का संक्षिप्तनाम खाद्य सुरक्षा और मानक (विक्रय पर प्रतिषेध एवं निर्बंधन) संशोधन विनियम, 2018 है।
- (2) ये विनियम राजपत्र में उनके अंतिम प्रकाशन की तारीख को प्रवृत होंगे। 734 GI/2018

- 2. खाद्य सुरक्षा एवं मानक (बिक्रि पर निषेध एवं प्रतिबंध) विनियम, 2011 में-
 - (क) विनियम 2.1 में, उप-विनियम 2.1.1 में, तीसरे और चौथे प्रावधान का विलोप किया जाएगा।
 - (ख) विनियम 2.3 में, उप-विनियम 2.3.15 में, खण्ड (3) के लिए, निम्नलिखित खंड प्रतिस्थापित किया जाएगा, अर्थात:—
 - "(3) वनस्पित, इन्ट्रेस्टीफाईड वनस्पित तेल और वसा, बेकरी खस्ताकार, बेकरी और औद्योगिक मार्गारिन, टेबल मार्गारिन और वसास्प्रेड का निर्माण सिर्फ उन खाद्य तेलों से किया जाए जो कि खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य सहयोज्य) विनियम, 2011 के उप-विनियम 2.2 में विनिर्दिष्ट हैं या खाद्य प्राधिकरण की पूर्व अनुमित से किसी भी अन्य खाद्य तेल से किया जा सकता है।"

पवन अग्रवाल, मुख्य कार्यकारी अधिकारी

[विज्ञापन III/4/असा./424/17]

नोटः मूल विनियम भारत के राजपत्र, असाधारण में अधिसूचना संख्या एफ. सं. 2-15015/30/2010 तारीख 1 अगस्त, 2011 द्वारा प्रकाशित किए गए और पश्चातवर्ती निम्न अधिसूचना संख्याकों द्वारा संशोधित किए गएः–

- (i) फा. सं. 4/15015/30/2011, दिनांक 8 फरवरी, 2013.
- (ii) फा. सं. मानक/ओएवंएफ/अधिसूचना(2)/एफएसएसएआई-2016, दिनांक 23 अगस्त, 2016 और
- (iii) फा. सं. मानक/एफएवंवीपी/अधि.(02)/एफएसएसएआई-2016, दिनांक 23 अगस्त, 2016 ।

MINISTRY OF HEALTH AND FAMILY WELFARE

(Food Safety and Standards Authority of India)

NOTIFICATION

New Delhi, the 7th February, 2018

F. No. Stds./O&F/Notification (8)/FSSAI-2017.—The following draft of certain regulations, further to amend the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, which the Food Safety and Standards Authority of India proposes to make with the previous approval of the Central Government, in exercise of the powers conferred by section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), is hereby published as required by sub-section (1) thereof, for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft regulations shall be taken into consideration after the expiry of a period of thirty days from the date on which copies of the Official Gazette in which this notification is published are made available to the public.

Objections or suggestions, if any, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi-110002 or sent on email at regulation@fssai.gov.in.

Objections or suggestions, which may be received from any person with respect to the said draft regulations before the expiry of the period so specified, shall be considered by the Food Authority.

DRAFT REGULATIONS

- 1. **Short title and Commencement.**—(1) These regulations may be called the Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2018.
 - (2) They shall come into force on the date of their final publication in the Official Gazette.

- 2. In the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011,—
 - (a) in regulation 2.1, in sub-regulation 2.1.1, the third and fourth provisos shall be omitted;
 - (b) in regulation 2.3, in sub-regulation 2.3.15, for the clause (3), the following clause shall be substituted, namely—
 - "(3) Vanaspati, interesterified vegetable oil or fat, bakery shortening, bakery and industrial Margarine, table Margarine and fat spreads shall be prepared from any of the edible vegetable oils whose standards are specified in sub-regulation 2.2 of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 or from any other edible vegetable oil with prior approval of the Food Authority."

PAWAN AGARWAL, Chief Executive Officer

[ADVT.-III/4/Exty./424/17]

- **Note:** The principal regulations were published in the Gazette of India, Extraordinary *vide* notification number F. No. 2-15015/30/2010, dated the 1st August, 2011 and subsequently amended *vide* notification numbers:
 - (i) F. No. 4/15015/30/2011, dated the 8th February, 2013.
 - (ii) F. No. Stds/O&F/Notification (2)/FSSAI-2016, dated the 23rd August, 2016.
 - (iii) F. No. Stds/F&VP/Notification (02)/FSSAI-2016, dated the 23rd August, 2016.